

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**4<sup>th</sup> Floor, Chanderlok Building ,36, Janpath, New Delhi- 110001**  
**Ph: 23753942 Fax-23753923**

Petition No. 213/TT/2014

Date: 9.10.2015

To  
The Deputy General Manager,  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

Subject:- Truing up transmission tariff for 2009-14 tariff block and determination of transmission tariff for 2014-19 tariff block for Farakka-Malda Transmission Link and Additional 315 MVA Transformer at Malda in Eastern Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 22.10.2015:-

- a) Whether any of the assets covered in the instant petition has been de-capitalised / asset has been kept not in use during 2009-14 & 2014-19 period? If yes, provide the details like date of de-capitalisation/asset not put to use, Gross block, Cumulative depreciation till the date of De-capitalisation;
- b) Details regarding other assets covered under the current project scope;
- c) For ADB-I Loan, provide the details of Loan balance as on 01-04-2009 in FC, Date & Amount of repayment in FC and Loan balance as on 31st March of every year in FC for the period 2009-14 along with exchange rate applicable to the concerned dates.

Yours faithfully,

Sd/-  
(V.Sreenivas)  
Deputy Chief (Legal)